

ITEM NO.22

COURT NO.7

SECTION IX

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4407/2022

(Arising out of impugned final judgment and order dated 28-02-2022 in Appeal No. 368/2016 passed by the High Court of Judicature at Bombay)

BRIJ MADANLAL SHARMA & ORS.

Petitioner(s)

VERSUS

PUSHPALATA SOHANLAL SHARMA ALIAS PUSHPA S. SHARMA & ANR.

Respondent(s)

IA No. 36203/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 37209/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 08-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Malcolm Siganporia, Adv.
Mr. Debmalya C. Banerjee, Adv.
Mr. Rohan Sharma, Adv.
Mr. Kartik Bhatnagar, Adv.
Mr. Anmol, Adv.
Mr. Nicholas Choudhury, Adv.
Mr. Nadeem Afroz, Adv.
Mr. Chanakya Dwivedi, Adv.
Mr. Shreesh Chadha, Adv.
Mr. Rahul S., Adv.
M/S. Karanjawala & Co., AOR

For Respondent(s) Mr. Chander Uday Singh, Sr. Adv.
Mr. Pratap Venugopal, Adv.
Mr. Ziyad Madon, Adv.
Mr. Mahek Kamdar, Adv.
Mr. Akhil Sibal, Adv.
M/S. K J John And Co, AOR

UPON hearing the counsel the Court made the following
O R D E R
Issue notice returnable in eight weeks.

Final proceedings for determination of mesne profits to continue. However, the order which may be passed by the Commissioner for taking Accounts, Bombay High Court, shall not be given effect to without leave of this Court.

In the meantime, status quo in respect to possession of the premises, as it exists today, shall be maintained by the parties.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)